THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes. Sir.

- (b) The recommendations made by the Committee are still at the stage of consideration by the Election Commission.
- The other main recommenda tions inter alia relate to intensive revision of electoral rolls just before a general election, periodical inspec tion of places where the election materials are stored by the Chief Electoral Officera or ijheir deputies and the administrative set-up of the election machinery in the States and Union territories. As regards the election machinery in the States and Union territories, it has been recom menced that the Chief Electoral preferably Officer should be Chief Secretary, cr one of the senior Secre taries in a State, preferably with field experience, and in the Union terri tories, it would be desirable to designate the Chief Secretary alone as the Chief Electoral Officer. The recommendations also suggest quantum of additional staff for revi sion of rolls and conduct of elections and the period for which additional staff might be sanctioned.

# Setting up of Enforcement Wtajr by MRTP Commission

- 2324. SHRI HARVENDAR SINGH: HANSPAL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:
- (a) whether there is any proposal under Government^ consideration to set up an enforcement wing by the Monopolies and Restrictive Trade Practices Commission;
  - (b) if so, what are the details thereof; and
- (c) whether some measures are also proposed to be taken to encourage competition among the monopoly houses to ensure supply of quality goods?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI A. A. RAHIM): (a) At present, there is no such proposal.

- (b) Does not arise.
- (c) The High Powered Expert Committee (Sachar Committee) has wi alia, made some recommendations for prohibiting certain types of restrictive trade/unfair trade practices. The recommendations of the aforesaid Committee in regard to the amendment of the provisions of the MRTP Act are under active consideration of the Government. However, initiation of measures to encourage competition to ensure supply of quality goods will not fall within the ambit of MRTP Act or the MRTP Commission.

## Extracting coal from areas under inhabitation

- 2325. DR. BHAI MAHAVIR: Will the Minister of ENERGY be pleased to state:
- (a) whether Government have taken any (steps or made studies for extraction of coal from mines in urban areas without affecting the structures and buildings and shifting of population;
- (b) whether any study has been made to transport coal by pipelines as is done in some European countries; and
- (c) if so, what are the details in this regard?

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): (a) Central Mining Research Station, Dhanbad is working on development of techniques for working beneath surface features, water bodies and other constraints) by the control oMhe mining harmony.

(b) atod (c) A committee constituted by the PI mning Commission is examining the feasibility of slurry pipeline transportation of coal in Dnlia. The Co nmittee has already assigned to Engineers India Limited, the task of prep; ration of a feasibility report on transport of coal to power stations fti no'thern and western regions, through pipelines. The draft feasibility repoi is expected to be ready by the enc of May, 1982.

# Setting up of a bench of Karnntaka High c< «rt at Hub'i

2326. SHRI MUUKA GOVINDA REDDY: Will tie Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to stste:

- (a) whether it is a fact that the Government of Karnataka has requested the Central Government and the Supreme Court 0 set up a bench of the Karnataka High Court at Hubli; and
- (b) if so, what is Government's reaction in this legard?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIR<sub>s</sub> (SHRI JAGANNATH KAUSHAL): (a) The Government o: Karnataka have requested the Central Government that a Bench oj the High Court of Karnataka may be established at Hubli-Dharwar. As intimated by the Registry of the Supreme Court, no such request *hsa* been made by the State Governmei t to the Supreme Court.

(b) Certain in ormation i»n connection with the proposal has bene called for from the Stste Government.

## Creation of Indraprastha area as a New Postal Zone

- 2327. SHRI V. GOPALSAMY; Will the Minister of COMMUNICATIONS be pleased to stat<sub>e</sub>:
- (a) whethe,- tl ere is any proposal under Government's consideration to

- give a New Delhi Postal Delivery Zone Number to Indraprastha area^ and
- (b) whether delivery zon<sub>e</sub> office would be established in the area to improve delivery system?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir. Indraprastha area is already an independent delivery  $zon_e$  with Pin  $cod_e$   $^{No}$ - $^{110002}$ -

(b) Does not arise.

#### Telegraph Division at Cooch Behar

## 2328. SHRI SUDHAKAR PANDEY: SHRI PRASENJIT BARMAN:

Will the Minister of COMMUNICA-TIONS be pleased to state:

- (a) whether thei'<sub>e</sub> is any proposal under Government's consideration to set up a separate telegraph Division at Cooch Behar, comprising an area consisting of Cooch Behar District with the exclusion Of Maliganj Sub-Division, and Alipurduar Sub-divisions of Jalpaiguri district to improve the functioning of telephone system in this area;
- (b) if  $_{\rm s}$ o. by when it is likely to be set up; and
  - (c) if not. what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI VIJAY N. PATIL): (a) No, Sir.

(b) and (c) A Telegraph Engineering Division is bifurcated for creation of new Division in! accordance with certain norms which are prescribed after a detailed scientific work-study. The existing workload o'f Jalpaiguri Te Division. under jurisdiction of which Cooch Behar falls, does not justify its bifurcation and creation of a separate Division at Cooch Behar.